

(a) whether the Hindustan Petroleum Corporation Limited has started laying of pipeline from Vishkapattanam to Vijayawada;

(b) if so, the progress made so far; and

(c) the time by which it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). Government have approved on 17.2.1993 preparation of a Detailed Feasibility Report (DFR) for laying a pipeline by Hindustan Petroleum Corporation Limited from Visakh to Vijayawada. M/s HPCL have been asked to submit the DFR within a period of nine months.

[*Translation*]

Firing Incidents on Indo-Bangladesh Border

1501. SHRI JANARDAN MISRA:
SHRI ARVIND TRIVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any incidents of firing have occurred on the Indo Bangladesh border during the last two months;

(b) if so, the number thereof;

(c) whether the Government have lodged a protest with the Government of Bangladesh after ascertaining the reasons for such incidents; and

(d) if so, the reaction of the Government of Bangladesh thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b). Eighth incidents of firing have taken place between smugglers and the Security Forces on the Indo-Bangladesh border during the last two months.

(c) and (d). No, Sir. The lodging of a protest with the Government of Bangladesh was not considered necessary in view of the nature of the incident;

Loss of Revenue Due to Abolition of Octroi in Delhi

1502. SHRI RAM BADAN:
SHRI VILASRAO
NAGNATHRAO
GUNDEWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any estimate has since been made about the loss of revenue caused as a result of abolition of octroi, in Delhi;

(b) if so, the details thereof;

(c) the manner in which the Government propose to compensate the loss; and

(d) the steps taken to adjust the employees engaged in the Octroi Department?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c). Yes, Sir. The loss to the exchequer is estimated at about Rs. 42 crores. This loss will be made good to the Municipal Corporation of Delhi by a lump-sum grant through the Delhi Administration.